

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

BAIL APPL.TMP NO.8269 OF 2019

(CRIME NO.1992/2018 OF PEROORKADA POLICE STATION,
THIRUVANANTHAPURAM DISTRICT)

PETITIONER / ACCUSEDNO.3:-

SYBUTHANKACHAN
AGED 28 YEARS ,
S/O THANKACHAN ,
RESIDING AT KOLLAPPALLI VEEDU ,
PANIYARKUTTYKARA,RAJAKKADU,
IDUKKI DISTRICT

BY ADV. SRI RENJITH B.MARAR

ADV.LAKSHMI N.KAIMAL

RESPONDENTS / STATE:

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM
PIN- 682031.

2. THE SUB INSPECTOR OF POLICE,
PEROORKADA POLICE STATION
THIRUVANANTHAPURAM DISTRICT .

BY PUBLIC PROSECUTOR SRI.E.C.BINEESH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

ORDER

After arguing the matter for some time, the learned counsel for the petitioner would submit that considering the fact that inspite of the crime having been registered in the year, 2018 and the final report having been filed, the trial of the case has not commenced, it would be appropriate to provide an opportunity to the petitioner to approach the trial court for bail. The learned counsel for the petitioner submits that, while considering the bail application, the learned Sessions Judge may consider the fact that the delay in conducting the trial and deciding the case has resulted in the petitioner continuing under incarceration. These are matters which the trial court has to decide in accordance with law.

In the circumstances, the bail application is closed granting liberty to the petitioner to approach the trial court.

**V.G.ARUN
JUDGE**

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